

**CENTRAL ELECTRICITY REGULATORY COMMISSION**  
**4<sup>th</sup> Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001**  
**Ph: 23753942 Fax-23753923**

Ref: Petition No. 53/GT/2012

Date: 12.9.2012

To,  
Executive Director (Commercial),  
NTPC Ltd,  
Core-7, Scope Complex,  
7, Institutional area, Lodhi Road,  
New Delhi- 110003

Sir,

Subject: **Petition No. 53/GT/2012**: for approval of tariff of Kawas Gas Power Station (656.20 MW) from 1.4.2009 to 31.3.2014 after truing up.

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With reference to the subject mentioned above, I am directed to request you to furnish the following information on affidavit, with advance copy to the respondents/beneficiaries, latest by **3.10.2012**:

- i) Audited Financial Statements for the financial years 2009-10 and 2010-11.
- ii) Form-9A & 9B as on 1.4.2010 & 1.4.2011, respectively.
- iii) Statement showing reconciliation of additional capital expenditure as per books and as claimed in the petition.
- iv) Asset wise break-up of additional capital expenditure claimed, separately showing assets added and/or de-capitalized during the respective years.
- v) Asset wise break-up of capital expenditure claimed under the head exclusions, separately showing assets added and/or de-capitalized during the respective years.
- vi) Details corresponding to the following assets, whether claimed as additional capital expenditure or claimed under the head exclusions:
  - a) Amount of un-discharged liabilities included in each asset;
  - b) Discharges of above liabilities during subsequent period(s), if any;
  - c) Reversal of above liabilities during subsequent period(s), if any; and
  - d) Amount of IDC included in each asset.
- vii) In respect of assets de-capitalized during the year, whether claimed as additional capital expenditure or claimed under the head exclusions, following additional details to be submitted:
  - a) Name of asset;
  - b) Original value of asset capitalized;
  - c) Year of put to use; and
  - d) Depreciation recovered till date.

- viii) In respect of de-capitalization of assets claimed under the head exclusions, the petitioner needs to certify that these assets are not forming part of capital cost allowed for the purpose of tariff.
- ix) In respect of un-discharged liabilities existing as on 1.4.2009, following details should be furnished:
  - a) Discharges during subsequent period(s), if any; and
  - b) Reversals during subsequent period(s), if any.
- x) Provide the following (year wise) details, in respect of CWIP position:
  - a) Opening CWIP;
  - b) Addition to CWIP during the year;
  - c) Adjustments from CWIP during the year;
  - d) CWIP transferred to Gross Block during the year; and
  - e) Closing CWIP.
- xi) Submit (year wise) details of the following, in respect of interest on loan for the period 2009-11:
  - a) Total interest for the period;
  - b) Total interest capitalized to gross block during the period;
  - c) Total interest transferred to CWIP during the period; and
  - d) Total interest charged to revenue during the period.
- xii) Submit information in Form-7 or Form-8, in respect of debt, if any, taken for funding the additional capital expenditure during the respective years.

2. Further action in this matter will be taken as per Regulation 87 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations 1999 on receipt of the above information/ clarification.

Yours faithfully,

Sd/-  
(V. Sreenivas)  
Deputy Chief (Law)